

(b) how and on what basis the prices have been increased by more than 40 per cent;

(c) whether there is any increase in the prices of bulk Streptomycin and Pencillin; if so, the earlier price, revised price and percentage increase;

(d) the names of other medicines of which prices have been increased due to higher mark up along with earlier price, increased price and percentage increase in each case; and

(e) what are the names of bulk drugs going into the manufacture of these medicines along with the names of producers, production of each during the last three years, yearwise and price of each before DPCO 1987, present price and percentage change in each case?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): (a) and (b) Prices of drugs are regulated as per the provisions of the DPCO 1987 which provides for a MAPE of 75% for category 1 drugs and 100% for category 2 drugs on ex-factory cost. Increase or decrease in prices as a result of coming into force of the new DPCO varies from drug to drug and will depend upon on the degree of increase in the MAPE vis-a-vis mark-up in the earlier DPCO.

(c) The formulations prices fixed under DPCO, 1987 are based on the bulk drug price for Penicillin and Streptomycin fixed under DPCO, 1979.

(d) and (e) The number of formulations prices of which have been revised under DPCO, 1987 is quite large. The details required in the question are therefore quite voluminous and are not readily available. Time and efforts required for collection of the same will not be commensurate with the results likely to be achieved.

20 बड़े व्यापारिक घरानों द्वारा निवेश की गयी पूंजी

@1295. श्री राम नरेश यादव : क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) वर्ष 1952 में देश के बड़े-बीस व्यापारिक घरानों में से प्रत्येक की निवेश की गई पूंजी कितनी थी और 31 मार्च, 1988 की स्थिति के अनुसार उनमें से प्रत्येक की निवेश का गयी पूंजी कितनी थी ;

(ख) क्या सरकार ने इन बड़े व्यापारिक घरानों की पूंजी में वृद्धि को रोकने के लिए कोई प्रभावी कदम उठाये हैं ; यदि हाँ, तो उनका व्यौरा क्या है और यदि नहीं, तो उसके क्या कारण हैं ; और

(ग) क्या सरकार वर्ष 1988-89 के दौरान इस दिशा में कोई प्रभावी कार्यक्रम शुरू करने पर विचार कर रही है और यदि हाँ, तो इस कार्यक्रम की रूपरेखा क्या है ?

उद्योग मंत्री (श्री जे० बेंगलराव) :

(क) यह अनुमान है कि माननीय सदस्य को एकाधिकार तथा अवरोधक व्यापारिक व्यवहार अधिनियम के अन्तर्गत पंजीकृत और 20 बड़े औद्योगिक घरानों से सम्बन्धित उपक्रमों की परिसम्पत्तियों की सूचना चाहिए। वर्ष 1952 के सम्बन्ध में यह सूचना उपलब्ध नहीं है क्योंकि एकाधिकार तथा अवरोधक व्यापारिक व्यवहार अधिनियम, 1-6-1970 से प्रवृत्त हुआ था। इसके अतिरिक्त 31 मार्च, 1988 की सूचना उपलब्ध नहीं है क्योंकि 31 मार्च, 1988 को सभी तुलन-पत्र अभी देय नहीं हुए हैं। तथापि वर्ष 1986 में अपनी परिसम्पत्तियों के अनुसार श्रेणीबद्ध देश के 20 बड़े औद्योगिक घरानों के सम्बन्ध में प्रत्येक की उक्त वर्ष की परिसम्पत्तियों को दर्शाने वाला विवरण संलग्न है। (नीचे देखिये)

@प्रश्न: अतारांकित प्रश्न 825, 3 मई, 1988 से स्थानान्तरित।

(ख) और (ग) एकाधिकार तथा अवरोधक व्यापारिक व्यवहार अधिनियम के उद्देश्यों को लागू करके यह निस्तर सुनिश्चित किया जाता है कि सापान्य ग्रहों के लिए आर्थिक शक्ति का संकेन्द्रण नहीं होता है।

विवरण

एकाधिकार तथा अवरोधक व्यापारिक व्यवहार अधिनियम की धारा 26 के अर्थात् पंजीकृत और 1986 में इनकी परिसम्पत्तियों के अनुसार क्षेत्रीय 20 बड़े औद्योगिक घरानों की 1986 में परिसम्पत्तियां

(करोड़ रुपये में)

क्रम सं०	औद्योगिक घरानों के नाम	परिसम्पत्तियां
1	बिड़ला	4606.57
2	टाटा	4348.94
3	रिलायन्स	2021.53
4	जे. के. सिंहाणियां	1229.94
5	थापर	1145.83
6	मफतलाल	980.95
7	मोदी	860.18
8	लार्सन एण्ड टोब्रो	830.56
9	एम. ए. चिदम्बरम्	807.39
10	बजाज	777.55
11	ए. सी. सी.	760.08
12	बांगुर	670.53
13	वालचन्द	629.14
14	श्रीराम	572.33
15	टी. वी. एस. आयंगर	567.41
16	आई. टी. सी.	482.16
17	किलोस्कर	474.62
18	हिन्दुस्तान लीवर	469.26
19	महिन्द्रा एण्ड महिन्द्रा	465.78
20	आई. सी. आई.	453.52

Discovery of Oil and Gas in Cauvery basin at Khoradacherry

1296. SHRI V. NARAYANASAMY: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that the ONGC has discovered Oil and Gas in the Cauvery basin at Khoradacherry in Thanjavour district recently;

(b) if so, what is the latest total quantum of the Oil and Natural Gas available in the Cauvery basin as per the expert study;

(c) whether Government have received any representations from the Government of Pondicherry to set up oil refinery in Karaikkal Region; and

(d) if so, by when the oil refinery is likely to be set up?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI RAFIQUE ALAM): (a) Yes, Sir. In well Nandam-1 near Khoradacherry.

(b) As on 1st July 1987, the geological reserves of crude oil and gas in the basin were estimated at 6.13 million tonnes and 3271 million cubic metres respectively.

(c) and (d) No, Sir.

Oil refineries are set up on the basis of various techno-economic considerations which include availability of crude oil, demand-supply balance of products in the area etc. and are based on report of experts. There is no proposal at present to set up a new refinery in Pondicherry.

Winding up of on-shore and off-shore bay exploration in Orissa

1297. SHRI BASUDAB MOHAPATRA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state: